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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Misc Application No. 354 of 1993
Arising out of O.A.No.648 of 1992

Date of Decision: 27.5.1993

Sukadev Sarangi & Others Applicants

Versus

Union of India & Others Respondents

For the applicants:

M/s. Ashok Mohanty
P.R. Dash
T.Ratho,
Advocates

For the respondents:

Mr. U.B. Mohapatra,
Standing Counsel
(Central Government)

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? AND
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

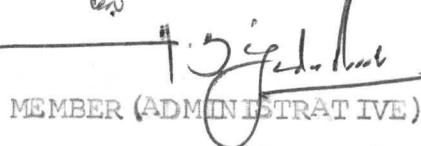
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JUDGMENT

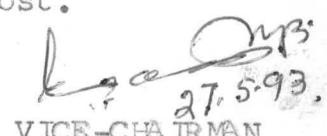
MR .K.P.ACHARYA, VICE-CHAIRMAN: Misc.Application No.354 of 1993 arises out of the Original Application No.648 of 1992. In the said original application, the petitioners pray for a declaration that Cuttack City be categorised as B.2 city and accordingly House Rent Allowance and City Compensatory Allowance etc. should be paid to the petitioners. While the matter stood thus, the Government of India in the Ministry of Finance (Dept.of Expenditure) vide its Office Memorandum dated the 15th May,1993 has issued a notification declaring Cuttack and Bhubaneswar as B.2 Cities and further directed that accordingly C.C.A. and House Rent Allowance should be paid to the Central Government Employees with effect from 1.3.1991.

2. We have heard Mr.Trilochan Ratha, on behalf of Mr.Ashok Mohanty, learned counsel appearing for the petitioners and Mr.U.B.Mohapatra, learned Standing Counsel. Mr.Mohapatra has filed this Misc.application with a prayer that the original application be disposed of accordingly.

3. After hearing counsel for both sides, we are of ^(OA 648/92) opinion that the application ^{has become} ~~has~~ infructuous; and it is directed that the directions given in the ~~said~~ Office Memorandum stated above be acted hereafter. The petitioners be given retrospective benefits with effect from 1.3.1991. Thus the original Application No.648/92 and Misc.Application No.354/93 are accordingly disposed of. No cost.



MEMBER (ADMINISTRATIVE)



VICE-CHAIRMAN
27.5.93.

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 27.5.1993/ B.K.Sahoo